

Adequate Railway Communication to Steel Plants

2678. PROF. MADHU DANDAVATE : Will the Minister of RAILWAYS be pleased to state :

(a) what concrete steps are taken to provide adequate railway wagons to steel plants; to relieve the accumulated stocks of steel at these plant; and

(b) how much time will be taken to normalise the rail communications to the steel plants ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI) : (a) Some accumulation of ground stocks of steel material has taken place during recent months, particularly in August and December, 1973, due to a spate of staff agitations, wild-cat strikes, bundhs, 'Go Slow' theft of traction and communication equipment etc., seriously affecting train operation particularly in the Eastern Sector Notwithstanding these constraints, which are still continuing, railways are making efforts to clear finished products from the steel plants to the maximum extent possible.

(b) Railways will have no difficulty in clearing steel plant traffic if the trains move normally and unhindered by the above factors. The period which may be taken to normalise the position depends upon return to normal working conditions.

Economy in Consumption of Coal by Strengthening Railway Tracks

2679. SHRI D. P. JADEJA :
SHRI ARVIND M PATIL :

Will the Minister of RAILWAYS be pleased to state :

(a) whether Government have examined the reports that economy in consumption of fuel upto 15 per cent can be achieved by strengthening the Railway tracks ;

(b) if so, the outcome thereof ; and

(c) how Government propose to act in the matter ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI) : (a) Preliminary studies conducted have indicated that on track laid with long welded rails, the tractive resistance recorded is about 16 per cent less. This can result in some fuel economy.

(b) and (c) The Indian Railways have launched a track modernisation programme for strengthening of track structure on trunk routes, including welding of rails.

Decision of M.R.T.P. Commission on setting up of a New Undertaking by a Monopoly House

2680. SHRI C. K CHANDRAPPAN : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether Monopolies and Restrictive Trade Practices Commission has taken a decision that a member of the public who is opposing the setting up of a new undertaking by a monopoly house, is not entitled to get all documents connected with the proposed project ; and

(b) if so, what is the reaction of Government to this decision ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA) : (a) and (b). In the case of an application under Section 22(3) (b) of the MRTP Act, 1969, two opponents filed applications before the Commission praying that certain documents be furnished to them either by the applicant Company or by the Commission. On these applications, the Commission passed an order on the 11th February, 1974 which, *inter-alia*, highlighted the statutory provisions of Section 17, 18 & 60 of the MRTP Act imposing restrictions on disclosure of information/document.